

development programmes are being taken up during the IXth Plan period for development of sericulture. No separate State-wise allocations are made. The expenditure would be dependent on the proposals received from the State Government by the CSB. For the current financial year a provision of Rs. 10.26 crores has been kept for these schemes.

(d) and (e) A Regional Development Office of Central Silk Board is already functioning in Guwahati.

(f) These are set up at the discretion of the State Governments and the exact number of Committees is not known.

#### Statement

##### *State-wise breakup of expenditure for the VIIIth Plan period*

| Sl.No.       | State              | Expenditure (Rs.in crores) |
|--------------|--------------------|----------------------------|
| 1.           | Andhra Pradesh     | 22.77                      |
| 2.           | Arunachal Pradesh  | 0.93                       |
| 3.           | Assam              | 21.32                      |
| 4.           | Bihar              | 24.56                      |
| 5.           | Delhi              | 4.31                       |
| 6.           | Gujarat            | 1.79                       |
| 7.           | Haryana            | 1.21                       |
| 8.           | Himachal Pradesh   | 0.58                       |
| 9.           | Jammu & Kashmir    | 15.62                      |
| 10.          | Karnataka          | 136.59                     |
| 11.          | Kerala             | 5.60                       |
| 12.          | Madhya Pradesh     | 10.60                      |
| 13.          | Maharashtra        | 8.90                       |
| 14.          | Manipur            | 2.80                       |
| 15.          | Meghalaya          | 2.60                       |
| 16.          | Mizoram            | 0.20                       |
| 17.          | Nagaland           | 0.41                       |
| 18.          | Orissa             | 12.20                      |
| 19.          | Punjab             | 0.24                       |
| 20.          | Rajasthan          | 3.43                       |
| 21.          | Sikkim             | 4.25                       |
| 22.          | Tamil Nadu         | 24.75                      |
| 23.          | Tripura            | 0.28                       |
| 24.          | Uttar Pradesh      | 16.34                      |
| 25.          | West Bengal        | 45.52                      |
| 26.          | General investment | 31.26                      |
| <b>Total</b> |                    | <b>397.06</b>              |

[English]

#### Foreign Investment Institutions

2758. SHRI RAMASHRAYA PRASAD SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the SEBI has issued permission to three FII (Foreign Investment Institutions) to invest 20.30 crore Dollars (U.S) in India through credit medium;

(b) if so, the details thereof;

(c) whether the Government have taken any action in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) and (b) The Securities and Exchange Board of India (SEBI) through a Press Release dated 9.11.96 published Guidelines permitting Foreign Institutional Investors (FIIs), who register themselves with SEBI separately as 100% Debt Funds, to invest in Indian securities markets to the extent of 100% in listed or to be listed corporate debt securities and dated Government securities. Details of approvals granted by SEBI to FII Debt Funds through 100% Debt route during 1996-97 and 1997-98 (upto 9th May 1997) are as follows:

| No. of FII Debt Funds approved | Investment limit approved<br>US \$ Million |
|--------------------------------|--------------------------------------------|
| 9                              | 1178.0                                     |
| 3                              | 490.0                                      |

(c) and (d) FII investments in debt securities through the 100% debt route are subject to ceiling and are monitored and operated within the yearly overall cap determined for External Commercial Borrowings.

#### SBI Regional Office at Maharashtra

2759. SHRI ANANT GUDHE: Will the Minister of FINANCE be pleased to state:

(a) whether there was a proposal to establish regional office of State Bank of India at Amravati-Divisional Headquarter in Vidarbha region of Maharashtra and assessment report was called for;

(b) if so, the details thereof and the present status of the action taken and reasons for delay in implementation of the report;

(c) whether in terms of central location and other positive and supporting factors the Government would provide for establishment of Regional Office of State Bank and other nationalised banks at Amravati to render effective and customer friendly services in 4 districts of Amravati division; and

(d) the present status of fresh action plan under

consideration/finalised for 1997-98 to develop, upgrade, strengthen and modernise banking network in Amravati division headquarter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) and (b) State Bank of India (SBI) have reported that there has been occasional demands in 1995 and early 1996 for creation of a Zonal Office at Amravati. The demand was not accepted as its Zonal Office at Nagpur headed by a Deputy General Manager and having six regions each under an AGM controlling the branches in the 9 districts (including Amravati district) of Vidharbha region is adequate to cater to the banking requirements of the districts.

(c) SBI have further reported that their Zonal Office at Nagpur is well connected by infrastructure facilities like transport, communication etc. to afford easy access to the customers as will as Bank officials for administrative expediency.

(d) No such action plan has been formulated by SBI in this regard.

#### **Foreign Tours by Chief Minister**

2760. SHRI K.C. KONDAIAH: Will the Minister of FINANCE be pleased to state:

(a) whether the Chief Minister of Karnataka and other 21 members have undertaken foreign tour in the month of June, 1997;

(b) if so, the places visited by them and the foreign exchange sanctioned by the Government;

(c) whether the Government has also sanctioned foreign exchange for medical treatment of the Chief Minister in USA;

(d) if so, the amount sanctioned in dollars;

(e) whether the Government have permitted them to enter into various MOUs and other agreements with foreign companies;

(f) whether the delegation had any representative of the Government of India; and

(g) the estimated amount of foreign investment came from the above visit to Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) An 8-member delegation led by Shri J.H.Patel, Chief Minister, Karnataka visited USA and UK from 14th to 27th June, 1997. The delegation was also joined by representatives of Industries.

(b) to (d) The places visited by the delegation were Pittsburg, Washington, Newyork, Boston and London. The

Indian Embassy/High-Commission In USA and UK were authorised to incur expenditure on the following:

(i) Daily allowance and arrangements for hotel accommodation as per the Government prescribed scales.

(ii) Entertainment allowance and contingencies as per the Government prescribed scales.

(iii) Transportation on actual basis.

(iv) Sumptuary allowance of USD 5000/- & secretarial assistance of USD 500/-

(v) Hiring of two limousine cars for the delegation.

The Chief Minister had undergone a medical reference by the specialist during his visit to USA for which an amount of USD 18,350/- was sanctioned by Govt. of Karnataka.

(e) No, Sir.

(f) No, Sir.

(g) 36 companies are stated to have shown keen interest to invest in various projects in Karnataka and the likely investment expected to be Rs. 1100 crores.

#### **Premium Collected By LIC in Assam**

2761. SHRI KESHAB MAHANTA:

SHRI SAMIK LAHIRI:

Will the Minister of FINANCE be pleased to state:

(a) the total amount of premium collected by life Insurance Corporation in the country from the policy holders during the last three years, year-wise and State-wise;

(b) the amount invested in developmental work by L.I.C. in the States during the above period, State-wise;

(c) whether there is a decline in investment for developmental works compared to the collection of premium; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) and (b) The requisite information is given in the attached Statement.

(c) and (d) The LIC has reported that the percentage of total investment to total premium income increased to 37.05% in 1996-97 as compared to 36.84% in 1994-95. However, on account of lack of suitable developmental and infrastructural projects, the investment came down to 33.69% in the year 1995-96.